

श्री यशपाल सिंह (कैराना) : सुनने में आया है कि जो मुलजिम था वह माननीय खन्ना जी के पास साल भर में पांच बार जा चुका था और जवानी तौर पर कुछ पेंड प्रकड़ भी कर चुका था। क्या यह बात सही है ?

श्री मन्दा : मैंने श्री खन्ना से सुना है कि उसने कई बार मिलने की कोशिश की।

Shri Hari Vishnu Kamath: Why should a security guard be called a runman?

श्री काशीराम गुप्त (घसवर) : अध्यक्ष महोदय, मदन प्राज्ञ उठ जायेगा और वह जांच मालूम नहीं कर तक हो सकेगी। जो मैं जानना चाहूंगा कि क्या गृह मंत्री इस जांच के बारे में भीष्ट कोई ऐसा तरीका निकालेंगे जिससे मदन को इसकी सूचना मिल सके।

अध्यक्ष महोदय : इसका और क्या तरीका निकाल सकता है काशीराम जी, इसकी जांच होगी।

11.11 1/2 hrs.

Re. P.A.C. REPORT

श्री काशीराम गुप्त (घसवर) : मैं एक निवेदन और करना चाहता हूँ, और वह यह है कि कल श्री वि० ना० सिंह ने जो पत्र दिया उसमें श्री सुब्रह्मण्यम् का नाम आया। उस पर उन्होंने ऐतराज किया। इसके ऊपर उनका बयान आयेगा। इसी प्रकार मे 40 लाख के बारे में विल्ल मंत्री ने जो गलत-बवानी की मैं निवेदन करूंगा कि मदन के नेता जो हैं क्या उन्होंने इस बारे में मंत्री महोदयों को कोई दिवायतें दीं प्रपचा देने की कृपा करेंगे कि वे कम से कम जो अपने बयान दें वह सच सत्य कर और नहीं दिया करें।

11.12 hrs.

QUESTION OF PRIVILEGE

Mr. Speaker: I had been waiting for Shri N. Sreekantan Nair to arrive, but he is not here.

I had told the House the other day that he had given notice of a breach of privilege against a newspaper, and when I did not give my consent because I thought that there was no *prima facie* case, he got angry with me and used certain words which I brought to the notice of the House. This morning also, he used certain words that I do not want to mention at this stage; I shall bring that to the notice of the House afterwards . . .

Shri Hari Vishnu Kamath (Hoshangabad): When he comes?

Mr. Speaker: But because he has behaved in that manner, and because certain motives have been imputed to me, I have decided that I shall refer the case of privilege to the Committee of Privileges. Let them find out if I am wrong and then report to this House . . .

Shri S. M. Banerjee (Kanpur): You are setting a wrong precedent. Why should the committee decide on your conduct?

Shri Ranga (Chittoor): He is not sending that.

Mr. Speaker: I am not sending that. I am sending only the original motion against the paper, to the committee.

Shri Hem Barua (Gauhati): You are sending that motion to the committee for what?

Shri Bada (Khargone): If he accuses a certain person, then that matter is required to be sent to the Committee of Privileges?

Mr. Speaker: I shall disclose that subsequently, since I do not want to prejudice it at this stage. Probably the Member would support me that under those circumstances it was

[Mr. Speaker.]

desirable that I should have sent it and ascertained the opinion of the committee, and that might be placed before the House.

Shri Hem Barua: Since he has abused you, or as you have said, he has used certain words, therefore, you are sending this to the Privileges Committee?

Mr. Speaker: I may be mistaken. But let that report come independently of that.

Shri Kapur Singh (Ludhiana): I think you just want to know what the committee think of the matter so that you can then decide?

Mr. Speaker: I merely said that I may be mistaken; so, independently, let the report of the committee come. Therefore, I am not telling those words to the House now.

Shri Hari Vishnu Kamath: Reverting to the previous item, may I know why a security guard is called a gunman?

Shri Nanda: I think the hon. Member is right.

11.14 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Shri C. Subramaniam.

The Minister of Food, Agriculture, Community Development and Co-operation (Shri C. Subramaniam): Mr. Speaker, I rise to make a statement....

Mr. Speaker: Papers to be laid

Shri Kapur Singh (Ludhiana): He has been worried the whole night. Let him unburden himself.

Shri D. C. Sharma (Gurdaspur): What extra precautions have been taken for the safety of Shri Mehr Chand Khanna?

NOTIFICATIONS UNDER KERALA FOREST ACT

Shri C. Subramaniam: I beg to lay on the Table a copy each of two Notifications under section 77 of the Kerala Forest Act, 1961 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6382/66].

NOTIFICATIONS UNDER KERALA LAND ASSIGNMENT ACT

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy each of four Notifications under section 7 of the Kerala Land Assignment Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6383/66].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification regarding these two items. They relate to Kerala. That is why I am interested, as Kerala has no legislature and we here are responsible for the government of Kerala.

We had a sad experience two or three days ago when some old, moth-eaten notification was placed on the Table, two years old. Then he had to express regret or give some sort of explanation, explaining it away.

Today no dates are given of the notifications in regard to both items. We must know the dates, whether they are two years, three years or five years old.

Mr. Speaker: Can he give the dates?

Shri C. Subramaniam: In the case of the first, the Kerala Gazette notification is dated 15th February 1966.

Shri Hari Vishnu Kamath: Three months old. As soon as the notifica-